

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 6511 of 2021

Rahul Mandal @ Rahul Kumar Mandal ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mr. Arvind Kumar Choudhary, Advocate

For the State : Mr. Shailendra Kr. Tiwari, Spl.P.P, A.P.P.

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Order No. 02

Dated 07<sup>th</sup> September, 2021

Heard the learned counsel appearing for the respective parties.

The petitioner is an accused in connection with Jamtara Cybercrime P.S. Case No. 22 of 2021, pending before the Court of learned Additional Sessions Judge-I, Jamtara.

The petitioner was apprehended by the police and from his possession two mobile phones with SIM cards and ATM cards were recovered.

In the counter affidavit it has been stated that the petitioner is involved in two criminal cases involving cybercrime being Karmatanr P.S. Case No. 77 of 2017 and Jamtara Cyber P.S. Case No. 48 of 2020. It appears that some suspicious transactions were found on the account of the petitioner though the learned counsel for the petitioner submits that the entire transactions were of the petitioner.

However, considering the antecedents of the petitioner, I am not inclined to grant bail to the petitioner and the same is hereby rejected at this stage.

(RONGON MUKHOPADHYAY,J.)